

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**A.No.293 of 2015 & IA No. 476 of 2015, A.No. 278 of 2015 & IA No. 455 of 2015,
A.No.23 of 2016 & IA No. 61 of 2016 and A.No.24 of 2016 & IA No. 65 of 2016**

Dated: 14th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

A.No. 293 of 2015 & IA No. 476 of 2015

**JSW Steel Ltd. ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Baijal, Mr. Senthil
Jagdeesan and Ms. Suchitra Kumbhai

Counsel for the Respondent(s) : -

A.No. 278 of 2015 & IA No. 455 of 2015

**JSW Steel Ltd. ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Baijal, Mr. Senthil
Jagdeesan and Ms. Suchitra Kumbhai

Counsel for the Respondent(s) : -

A.No. 23 of 2016 & IA No. 61 of 2016

**Tamil Nadu Newsprint & Papers Ltd. ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Baijal, Mr. Senthil
Jagdeesan and Ms. Suchitra Kumbhai

Counsel for the Respondent(s) : -

A.No. 24 of 2016 & IA No. 65 of 2016

**TANFAC Industries Ltd. ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Baijal, Mr. Senthil
Jagdeesan and Ms. Suchitra Kumbhai

Counsel for the Respondent(s) : -

ORDER

In this batch of appeals, learned counsel submits that in each appeal the only respondent is the State Commission, which even after having been served and having due notice and knowledge is not filing any reply or response. Thus pleadings are complete.

Post this matter for arguments on **14th April, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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